



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং ৬৯ দিশপুৰ, বৃহস্পতিবাৰ, ১৬ মাৰ্চ, ২০১৭, ২৫ ফাল্গুন, ১৯৩৮ (শক)
No. 69 Dispur, Thursday, 16th March, 2017, 25th Phalguna, 1938 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 16th March, 2017

No. LGL.33/2005/71.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 15th March, 2017 is hereby published for general information.

ASSAM ACT NO. II OF 2017

(Received the assent of the Governor on 15th March, 2017)

THE DEORI AUTONOMOUS COUNCIL (AMENDMENT) ACT, 2017.

AN ACT

further to amend the Deori Autonomous Council Act, 2005.

Preamble

Whereas it is expedient further to amend the Deori Autonomous Council Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam
Act No.
XXV of
2005**

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

**Short title, extent
and commencement**

1. (1) This Act may be called the Deori Autonomous Council (Amendment) Act, 2017.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of
Section 9**

2. In the principal Act, in section 9, in sub-section (1), for the words "a majority" appearing in between the words "carried by" and "of the", the words "two-third majority" shall be substituted.

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur.